

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 4558**  
**TO BE ANSWERED ON MARCH 19, 2026**

**URBAN PLANNING INITIATIVES IN TAMIL NADU**

**NO. 4558. MS. S JOTHIMANI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the key urban planning initiatives undertaken by the Union Government in Tamil Nadu including under the schemes like Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Smart Cities Mission and other urban development programmes;**
- (b) the total funds allocated, released and utilised for urban infrastructure projects in Tamil Nadu including Karur Lok Sabha Constituency under the said schemes since 2019;**
- (c) whether the Government has identified any challenges in urban planning and development in Tamil Nadu, particularly in tier-2 and tier-3 cities like Karur and if so, the details thereof along with the steps taken to address them;**
- (d) whether there are any pending urban development projects in Karur due to delays in funding, approvals or other factors and if so, the details thereof along with the measures being taken to expedite them; and**
- (e) the details of the plans, if any, to improve sustainable urban planning, public transport, waste management and smart infrastructure in Tamil Nadu including Karur Lok Sabha Constituency?**

**ANSWER**

**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI TOKHAN SAHU)**

- (a) to (e): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana - Urban 2.0 (PMAY-U 2.0), Urban Transport (UT) etc.**

**Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.**

**...2/-**

**AMRUT:** The Mission launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country focuses on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. AMRUT 2.0 was launched in the year 2021 in all ULBs/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Waterbody rejuvenation and green spaces & parks are other component of the mission. Under the Mission, States/ UTs are empowered to select, appraise, prioritize and implement projects.

Under AMRUT, Tamil Nadu State has grounded 445 projects worth ₹13,339.43 crore which include 18 water supply projects worth ₹7,397.22 crore, 18 sewerage/septage management projects worth ₹5,451.50 crore and 409 green spaces & park projects worth ₹232.61 crore. In Karur Lok Sabha Constituency (Dindigul & Trichy district), the State has taken up 30 projects worth ₹729.25 crore under AMRUT which include 02 sewerage/septage management projects worth ₹713.07 crore and 28 green spaces & park projects worth ₹16.18 crore.

Under AMRUT 2.0, the State Water Action Plans of Tamil Nadu comprising of 1,263 projects worth ₹14,637.74 crore have been approved which include 205 water supply projects worth ₹7,675.54 crore, 30 sewerage/septage management projects worth ₹6,623.40 crore, 467 water body rejuvenation projects worth ₹225.83 crore and 561 green spaces & park projects worth ₹112.97 crore have been approved. In Karur Lok Sabha Constituency (Dindigul, Karur, Trichy and Pudukkottai district), 136 projects worth ₹1,306.12 crore have been approved under AMRUT 2.0, which include 27 water supply projects worth ₹694.28 crore, 03 sewerage/septage management projects worth ₹576.03 crore, 46 waterbody rejuvenation projects worth ₹24.52 crore and 60 green spaces & park projects worth ₹11.29 crore. Contracts have been awarded for all 136 projects worth ₹1,409.63 crore of which works worth ₹949.63 crore have been physically completed.

Funds under AMRUT/AMRUT 2.0 are released/mother sanctioned to States/UTs and not Constituency/ULBs wise. Under AMRUT, against the committed Central Assistance (CA) of ₹4,756.58 crore, for projects, ₹4,626.24 crore has been released against which Utilization Certificates (UCs) worth ₹4,397.29 crore have been received. Under AMRUT 2.0, the total allocated CA for the State of Tamil Nadu is ₹4,942 crore. So far funds of ₹2,264.93 crore have been released/ Mother Sanction issued to the State Government against which ₹2,191.18 crore of utilisation certificate/ expenditure has been incurred.

**SCM: Smart City Proposals (SCPs) have been planned at the local level based on the local needs of the cities, in consultation with various stakeholders, including citizens, across various sectors. The cities under SCM are being developed based on SCPs received from States/UTs, across various sectors, viz., smart mobility, Water, Sanitation, Hygiene (WASH), smart governance, smart energy, environment, etc. approved by High Powered Steering Committee (HPSC) chaired by the Chief Secretary.**

**None of the city from Karur Lok Sabha constituency was selected under SCM. However, Central Financial Assistance of Rs. 5,390 Cr have been released for 11 cities viz Chennai, Coimbatore, Erode, Madurai, Salem, Thanjavur, Thoothukudi, Tiruchirappalli, Tirunelveli, Tiruppur, and Vellore in Tamil Nadu, out of which Rs. 5,363 Cr has been utilized.**

**As apprised by the Cities, the delay in completion of some projects can be attributed to varying reasons including, inter alia, legal issues, delay in obtaining clearances from different departments, land acquisition, construction in hilly areas, challenges in vendor and resource availability in small & medium cities. The SCM has already come to an end on 31.03.2025.**

**SBM-U 2.0: Sanitation is a State subject. It is the responsibility of States/ULBs to plan, design and execute sanitation projects in the urban areas of the concerned States/UTs.**

**MoHUA supplements the efforts of States/UTs by providing policy directions, financial and technical support by sharing Manuals/ Standard of Procedures (SoPs) on Solid Waste Management (SWM) & Used Water Management (UWM) and issue various Advisories & Guidelines time to time for choosing appropriate technologies to manage solid and liquid waste.**

**To meet sanitation related demands, Government of India launched SBM-U 2.0 with a vision of achieving Garbage Free Status for all ULBs/cities including Karur Lok Sabha Constituency in the country through scientific management of all fractions of waste. Under SBM-U, funds are released by Government of India to the States/UTs on the basis of action plan duly approved by State Level Technical Committee (SLTC) submitted by States/UTs which are further transmitted to ULBs by the concerned State/UT. Constituency-wise details of financial assistance/projects approved is not maintained. Under SBM-U 2.0, State of Tamil Nadu has been allocated ₹3,296.70 crore out of which projects having central share of ₹3,261.36 crore have been approved and ₹1,089.57 crore (including expenditure under SNA SPARSH) have been released so far.**

Details of progress under SBM-U can be accessed at <https://www.sbmurban.org/swachh-bharat-mission-progress>.

With the introduction of SNA-SPARSH w.e.f. October, 2024, Central Share (CS) funds are provided through an integrated framework of PFMS, State IFMIS and e-kuber platform of Reserve Bank of India (RBI) on the basis of actual bills/claims raised by the State at various level.

**PMAY-U:** 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens including homeless persons are implemented by States/UTs. However, MoHUA has been implementing PMAY-U since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country including Tamil Nadu. The scheme period has been extended up to 30.09.2026 to facilitate completion of sanctioned houses without changing the funding pattern and implementation methodology.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support one crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines can be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

PMAY-U & PMAY-U 2.0 are demand driven scheme. Selection of beneficiaries, under various verticals preferred by the beneficiaries, formulation of projects and execution including allotment of completed houses to the eligible beneficiaries are done by States/UTs.

The Physical and Financial progress for the Karur Parliament Constituency, Tamil Nadu under PMAY-U & PMAY-U 2.0 are as under:

Particulars			Achievements	
			Tamil Nadu	Karur Parliament Constituency
Since Financial year (FY) 2019	Physical Progress of Houses (Nos)	Sanctioned	3,16,590	3,939
		Grounded	3,32,393	3,665
		Completed/Delivered*	4,21,941	5,891
	Central Assistance (₹ in Crore)	Sanctioned	25,350.93	69.92
		Released**	5,264.01	103.12

\* Includes houses completed in the year which were sanctioned in preceding years.

**\*\* Includes Central Assistance released during the year against houses sanctioned in preceding years.**

**Urban Transport: Urban Transport which is an integral part of urban development is a State subject. Hence respective State Government/UT is responsible for planning, initiating, integration of metro rail project with other modes of public transport and expansion of urban transport infrastructure. The Central Government considers financial assistance for such projects in cities or urban agglomerates, based on feasibility of the proposal and availability of resources, as and when posed by the concerned State Government/UT. Central Government has sanctioned Chennai Metro Rail Phase-I and Phase-I Extension projects with 54 kms route length at the sanctioned cost of Rs. 22,149.92 cr. The projects are operational since Feb 2019 and March 2022.**

**Further, Central Government has approved Chennai Metro Phase-II project as 50:50 Joint Venture project for 118.9 km at a cost of Rs. 63,246.46 Cr. in October 2024. As per Sanction order, total contribution from Government of India for Chennai Metro Rail Phase-2 project is Rs. 7,425.9 Cr towards Equity and Subordinate Debt. In addition, Central Government is also providing Pass Through Assistance against the external loan as per Sanction order. Central Government has released a total of Rs. 935.78 Cr, Rs. 1,431.4 Cr and Rs. 14,242.64 Cr since 2019 for implementation of Chennai Metro Rail Projects Phase-I, Phase-I Extension and Phase-II, respectively.**

\*\*\*\*\*